

12.13 hrs.

**BANKING COMPANIES
(AMENDMENT) BILL***

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat) Sir, on behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill further to amend the Banking Companies Act, 1949.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Banking Companies Act, 1949."

The motion was adopted.

Shri B. R. Bhagat: Sir, I introduce the Bill.

12.14 hrs.

**UNION TERRITORIES DRAMATIC
PERFORMANCES (REPEAL)
BILL***

The Minister of Home Affairs (Shri Lal Bahadur Shastri): Sir, I beg to move for leave to introduce a Bill to provide for the repeal of the Dramatic Performances Act, 1876, in force in the Union Territories of Delhi, Himachal Pradesh and Manipur.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the repeal of the Dramatic Performances Act, 1876, in force in the Union territories of Delhi, Himachal Pradesh and Manipur."

The motion was adopted.

Shri Lal Bahadur Shastri: Sir, I introduce the Bill.

12.14 hrs.

**MOTION RE: REPORTS OF COMMISSIONER FOR LINGUISTIC
MINORITIES—contd.**

Mr. Speaker: The House will now take up further consideration of the

following motion moved by Shri B. N. Datar on the 22nd August, 1962, namely:—

"That this House takes note of the Second and Third Reports of the Commissioner for Linguistic Minorities, laid on the Table of the House on the 8th August, 1960 and 24th April, 1961, respectively."

We concluded the debate on that motion that day, and now I would call upon the hon. Home Minister to reply to the debate.

The Minister of Home Affairs (Shri Lal Bahadur Shastri): Mr. Speaker Sir, there were many speeches made on the reports of the Linguistic Minorities Commissioner and I must express my thankfulness to the House for the way in which they dealt with the report. Many constructive suggestions were made, and I can assure the House that they will receive our best consideration and we will also bring to the notice of the State Governments some of the points which directly concern the States.

To begin with, Sir, I might say that we have reached a certain stage after independence and we have to proceed beyond that stage now. The problem of the linguistic minorities has arisen in a major form after the re-organisation of States.

Some of the hon. Members who spoke felt as if nothing new had happened since 1947. They spoke in general terms about emotional integration and the necessity of national integration. In so far as those sentiments are concerned, they are quite good and everybody would like to endorse them. But we have to remember the fact that the question of linguistic minorities came to the forefront after the States Re-organisation Commission submitted its report. The Commission had made special provisions and special recommendations for the linguistic minorities because areas from one State were merged

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